

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

Appeal no. 85 of 2013

Dated : 12th September, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

M/s. Parrys Sugar Industries Ltd. ...Appellant(s)

Versus

**Karnataka Electricity Regulatory Commission
&Ors.**

...Respondent(s)

Counsel for the Appellant(s): Mr. Shridhar Prabhu

Counsel for the Respondent(s): Ms. Sumana Naganand for R-2.

ORDER

The Learned Counsel for both the parties have filed their written submissions in pursuance to our directions. The Learned Counsel for the Appellant himself fairly admits that one of the points which have been referred in the written submissions has not been argued. On this basis, the Learned Counsel for the Respondent wants to file additional written submissions. Accordingly, she is directed to file written submissions on or before 20.9.2013 after serving copy on the other side.

Judgment is reserved.

**(Rakesh Nath)
Technical Member
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**(Justice M. Karpaga Vinayagam)
Chairperson**